

April, 2022



Newsletter

e-Committee, Supreme Court of India

Table of Content

<i>E-Filing 3.0, Vulnerable witness deposition centres, Virtual Courtrooms rolled out at Orissa.....</i>	<i>3</i>
<i>Implementation of National Service and Tracking of Electronic Processes (NSTEP) in Jharkhand.....</i>	<i>5</i>
<i>Virtual Justice Clock implemented by the High Court of Madhya Pradesh.....</i>	<i>6</i>
<i>A Special Training Programme on NSTEP and eCourts at Saharsa & Kaimur, Bihar.....</i>	<i>9</i>
<i>Paperless Software module rolled out by High Court of Punjab and Haryana.....</i>	<i>13</i>
<i>Launching of Inventory Management System (IMS) Software Application by the High court of Tripura.....</i>	<i>14</i>
<i>Virtual Inauguration of eSewa Kendra at Gandacherra Court Complex, Tripura on 13th April 2022.....</i>	<i>16</i>
<i>State Wise Launch of Software Programme for online Quarterly by Judicial Officers of Rajasthan.....</i>	<i>18</i>
<i>Hands-on Training to Jail Authorities on Video Conferencing Software.....</i>	<i>19</i>
<i>Training on Implementation of E-Filing of cases in High Court of Madras.....</i>	<i>20</i>
<i>ECT_3_2022 – ICT Programme of the E-Courts project by the Tamil Nadu State Judicial Academy.....</i>	<i>21</i>
<i>ECT Programmes for Advocate/Advocate Clerk conducted by the Meghalaya Judicial Academy.....</i>	<i>22</i>
<i>ECT Program on CIS for Court Staff by Chandigarh Judicial academy crosses 21 K views.....</i>	<i>23</i>
<i>Court and case management through NJDG (part -4).....</i>	<i>24</i>
<i>National Judicial Data Grid (NJDG) Admin Login.....</i>	<i>24</i>
<i>e-Courts Statistics: No. of cases dealt through VC in High Courts/ District Courts during the lockdown.....</i>	<i>27</i>
<i>Status of implementation of NSTEP as of 30.04.2022.....</i>	<i>30</i>
<i>Status of implementation of Rules of V.C as of 30 April 2022.....</i>	<i>31</i>
<i>Status of Implementation of Rules of e-Filing as of 30 April 2022.....</i>	<i>32</i>
<i>Status of implementation of e-Sewa Kendras as of 30 April 2022.....</i>	<i>33</i>
<i>Status of implementation of Justice Clock in High Courts.....</i>	<i>34</i>
<i>Status of implementation of e-Payments as of 30 April 2022.....</i>	<i>35</i>
<i>Status of implementation of ICJS as of 30 April 2022.....</i>	<i>36</i>
<i>Status of eFiling in High Courts as of 30 April 2022.....</i>	<i>37</i>
<i>Cases registered & disposed in the District and Taluka Courts during the pandemic.....</i>	<i>38</i>
<i>Status of eFiling in District Courts as of 30 April 2022.....</i>	<i>40</i>
<i>Training/Awareness Programme during April 2022.....</i>	<i>43</i>
<i>Status of eFiling 3.0 in District Courts.....</i>	<i>45</i>

E-Filing 3.0, Vulnerable Witness Deposition Centres, Virtual Courtrooms Rolled Out At Orissa



On 2nd April 2022 Hon'ble Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India and Chairperson, e-Committee, Supreme Court of India in the presence of the Chief Justice & Hon'ble Judges of High Court of

Orissa inaugurated e-Filing 3.0 for the High Court of Orissa and District and Subordinate Courts of the State of Orissa. He also inaugurated the Vulnerable Witness Deposition Centres with Virtual Courtrooms in

District Court Establishments and the Odisha Judicial Workflow Automation System (OJWAS) for a paperless office in the High Court of Orissa. The event was also graced by Hon'ble Mr. Justice R.C.Chavan, Vice-Chairperson of the e-Committee,

Supreme Court of India. The Inaugural Ceremony held for the programme can be viewed on the Odisha High Court's YouTube channel by clicking the link below: <https://www.youtube.com/watch?v=p8kCWl0DaZk>



Implementation of National Service and Tracking of Electronic Processes (NSTEP) in Jharkhand

Process						
Sr No.	Process Id / Process Title	Case No.	Designation Name	Addressee Name	Bailiff Name	Delivered Status
1	P.JHRG020000452022_1_8Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	ANCHAL ADHIKARI	Suraj Nayak	Served successfully Reason:Served of Registered OfficeDelivery Date:16-04-2022
2	P.JHRG020000452022_1_4Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	DEPUTY COMMISSIONER	Suraj Nayak	Served successfully Reason:Served of Registered OfficeDelivery Date:16-04-2022
3	P.JHRG020000452022_1_5Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	LAND REFORMS DEPUTY COLLECTOR	Suraj Nayak	Served successfully Reason:Served of Registered OfficeDelivery Date:16-04-2022
4	P.JHRG020000452022_1_6Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	ADDITIONAL COLLECTOR	Suraj Nayak	Served successfully Reason:Served of Registered OfficeDelivery Date:13-04-2022
5	P.JHRG020000452022_1_1Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	SATYENDRA SINGH	Suraj Nayak	Served successfully Reason:Served on partyDelivery Date:16-04-2022
6	P.JHRG020000452022_1_2Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	DISTRICT LAND ACQUISITION OFFICER RAMGARH	Suraj Nayak	Served successfully Reason:Served of Registered OfficeDelivery Date:13-04-2022
7	P.JHRG020000452022_1_7Summons to appear in person [O.5, R. 3]	Land Acquisition Case/3/2022	Civil Judge Senior Division - II, Ramgarh	SUB DIVISIONAL OFFICER	Suraj Nayak	Served successfully Reason:Served of Registered OfficeDelivery Date:16-04-2022

National Service and Tracking of Electronic Processes (NSTEP) has been successfully implemented in Jharkhand in April 2022. Samsung smartphones and internet connectivity have been provided to bailiffs/ process servers of Jharkhand for serving processes. Electronic processes in PDF format are being generated through CIS and

the process admin of the concerned Court is assigning the delivery of processes to bailiffs/Process Servers. After serving processes to the concerned party, the photo and signature of the party along with the latitude and longitude of the location are captured by the bailiffs / process servers by utilising internet-enabled smartphones.

Virtual Justice Clock Implemented By The High Court Of Madhya Pradesh

HIGH COURT OF MADHYA PRADESH AGE-WISE PENDENCY		
AGE(YEARS)	CIVIL	CRIMINAL
0-10	192498	112471
11-25	65615	42927
25 PLUS	104	407
TOTAL	258217	155805
Previous Play Pause Next		

DISTRICT AND SESSIONS COURT ALIRAJPUR AGE-WISE PENDENCY		
AGE(YEARS)	CIVIL	CRIMINAL
0-10	480	2971
11-25	0	1
25 PLUS	0	0
TOTAL	480	2972
Previous Play Pause Next		

At the High Court of M.P. and all District Courts Establishments, the Virtual Justice Clock development has been completed, and the same is linked with the website of the High Court of Madhya Pradesh. This will disseminate information to litigants, stakeholders, and citizens.

Click the link to view the Virtual Justice Clock of the High Court and District Judiciary of Madhya Pradesh.

<https://mphc.gov.in/virtual-justice-cloc>

Launch of e-Vakalatnama under e-filing

VAKALATNAMA
IN THE HIGH COURT OF MADHYA PRADESH BENCH PRINCIPAL SEAT AT JABALPUR
Case / Proceeding No. MA-999-2022

Plaintiff / Appellant / Claimant / Petitioner / Applicant	
VERSUS	
Defendant / Respondent / Non-Applicant	

I, we the Plaintiff / Appellant / Claimant / Petitioner / Applicant or Defendant/Respondent / Non-applicant named below do hereby appoint, engage and authorize advocate (s) named below to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside of ex-parte orders, corrections/modifications, review and recall of orders passed in these proceedings, in this Court or in any order Court in which the same may be filed/heard/proceed with and also in the appellate, revisional or executing Court in which proceedings arising from this case / proceedings as per agreed terms and conditions and authorize him/them sign and file pleadings, appeals, cross objections, petitions, applications, affidavits or authorize him/them, to do as deemed necessary or proper for the prosecution / defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us.

In witness whereof I/we do here unto set my/our hand to these presents, the contents of which have been duly understood by me/us this 14th of March 2022.

Particulars (in block letters of each Party Executing Vakalatnama)

Name & Father's / Husband's Name (if any)	Registered Address Number	E-mail Address	Telephone Number	Status in the case	Full Signature Thumb Impression
1	2	3	4	5	6
	DEHATA DISTRICT SATNA M.P.				
	MOHALLA NARWAR P.S. DEHATA DISTT. SATNA				

Accepted

Particulars (in block letters of each Party Executing Vakalatnama)

Name & Enrollment No. in State Bar Council	Address of Service	E-mail Address (if any)	Telephone Number (if any)	Full Signature
1	2	3	4	5
	JABALPUR			
	JABALPUR			

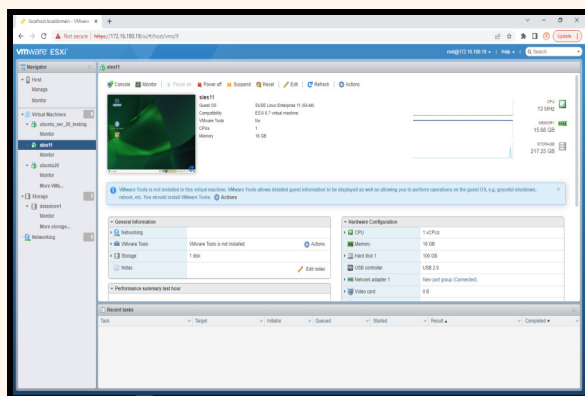
*Oscure out whichever is not applicable
The thumb impression shall be attested by a literate person giving above particulars.

After successfully logging into the e-filing module and after clicking on the ***“Additional Vakalatnama”*** tab, the user may fill in the case number and case year and click on the ***“Submit”*** button. Thereafter, the party details will appear dynamically from the database. Advocates/users may select ***“Petitioner”*** or ***“Respondent”*** and select the party name. Based on

A module has been developed for instantly generating the Vakalatnama in the ***“case”*** tab at the High Court of Madhya Pradesh, Jabalpur and its Bench at Indore and Gwalior. Vakalatnama is on the dashboard of advocates in the ***“Additional Vakalatnama”*** tab provided by the High Court of Madhya Pradesh under the e-Diary facility provided to advocates. The same is available on the Login link of the official website of the High Court of Madhya Pradesh <https://mphc.gov.in/>.

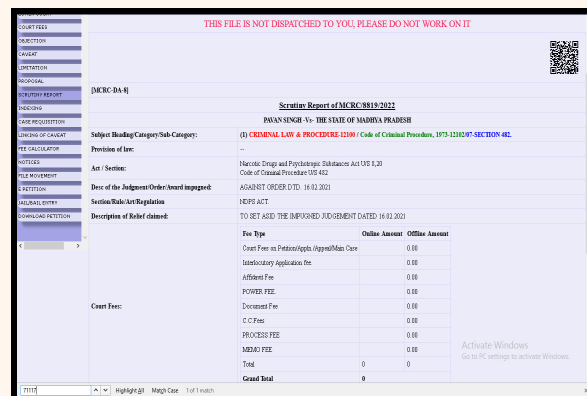
the advocate enrollment number and year, the advocate's name and other details will also appear. After filling in all details, the advocate may click on the ***“Submit”*** button. Thereafter, Vakalatnama will appear on the user's screen, and the advocate may print the Vakalatnama by clicking on the print button.

Implementation of Virtualization Software



The implementation of virtualization software is completed in servers at the High Court of M.P. Jabalpur and Madhya Pradesh State Data Centre, Bhopal. The hypervisor provides faster server provisioning and deployment, easier management, portability, minimised downtime, reduced operating costs, and increased IT productivity. Presently we are using 13, 09, and 03 virtual machines on 3 physical servers (hosts) respectively.

Implementation of QR code module in CMIS software for quick file-tracking and information



The QR code system will be helpful in quick file-tracking, easy retrieval, and auto data feeding for information on cases at various sections/court rooms of the High Court of Madhya Pradesh. The scrutiny user may print the QR code on the label and affix it to the cover page in the file. QR code automatically gets printed on top of the scrutiny reports. All the cases filed at the High Court of Madhya Pradesh have a unique QR code for tracking cases.

A Special Training Programme On NSTEP And e-Courts At Saharsa & Kaimur, Bihar

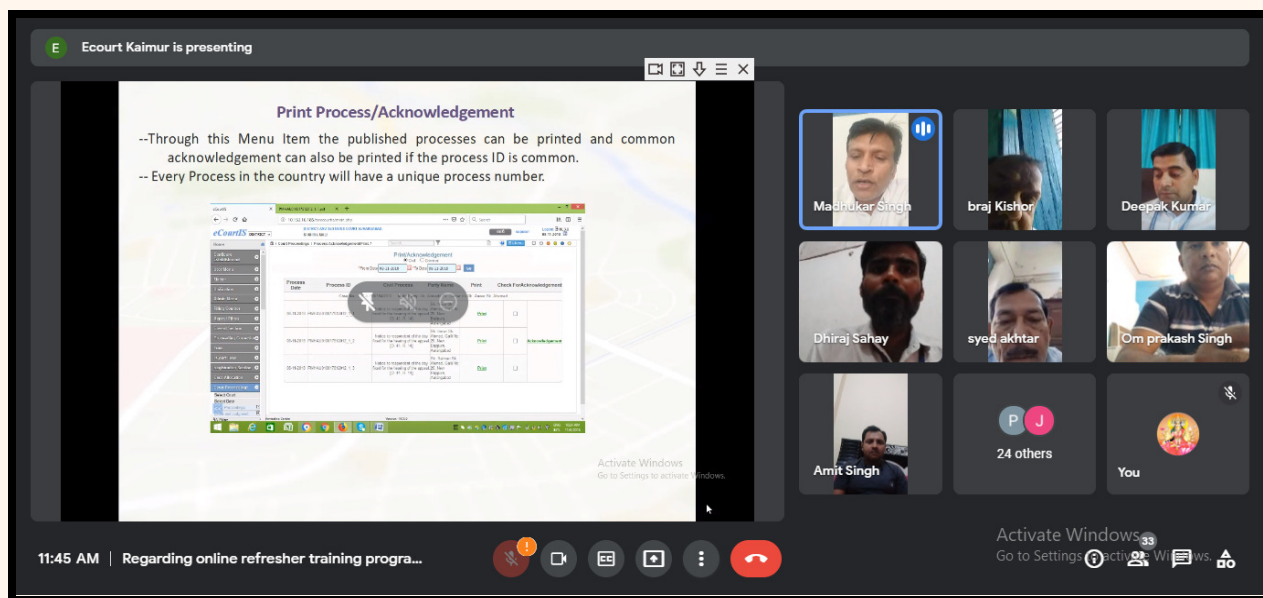


A refresher training programme of NSTEP and e-Courts was organised on 28-03-2022. The master trainer namely Sri Ravi Ranjan, ADJ, Saharsa imparted online training, especially to the Head Clerk, Nazir, and Process Servers of Civil Court, Saharsa as well as Civil Court, Khagaria for capacity building. The NSTEP (National Summon Tracking of Electronic Process) app has been developed by the eCommittee of the

Hon'ble Supreme Court of India. NSTEP has been developed for real-time tracking of the processes generated by the Courts online. It has been integrated with GPS which tracks the actual location of delivery of processes by the Courts Process Servers to the litigants. The master trainer paid special thanks to Sri Dr. Justice D.Y. Chandrachud, Hon'ble Chairman- cum- Judge, eCommittee, Hon'ble Supreme Court of India. He

explained the entire process of NSTEP. The process starts with the online generation in CIS 3.2 by the courts which are then uploaded on the NSTEP server by District Admin. The Process Servers have been equipped with Smart Android Mobile in which the NSTEP app is already installed. As soon as the process is generated online by the courts it becomes available on Nazir's ID and is allocated to the process servers on mobile. The process servers copy that process and reach the address of the concerned litigant. The process is served upon the litigant and digital signature, photo, and location are uploaded in the NSTEP app. After uploading these details, the status is automatically reflected in the Nazir and the Concerned Court. The main advantage of this

app is that the processes of other districts and also that of other states may be served electronically. NSTEP is in use in this judgeship for 8 months. Upon implementation of NSTEP, the appearance of witnesses has increased and brought transparency to the process. Recently the ICJS project has been implemented in the courts through which courts, police stations, and jails are connected to share data of police stations. Sri Ravi Ranjan has also discussed the different facets of the e-courts project which includes Virtual Studio Based Courts, installation of CCTV, Bihar VC Rules, e-Sewa Kendra, NJDG, Kiosk, e-Filing, e-Court fee, etc that enables paperless work by the courts in the near future.



The service of summons and processes by traditional methods are often a cause for delays in the speedy disposal of cases.. Once the process is adopted through CIS software by the respective courts, it will become available on the NSTEP web application in electronic format. NSTEP web application enables allocation of published processes to bailiffs if service is to be effected within their jurisdiction. It also facilitates the allocation of published processes to respective court

establishments, inter-district or inter-state.

NSTEP accomplishes the following significant goals:

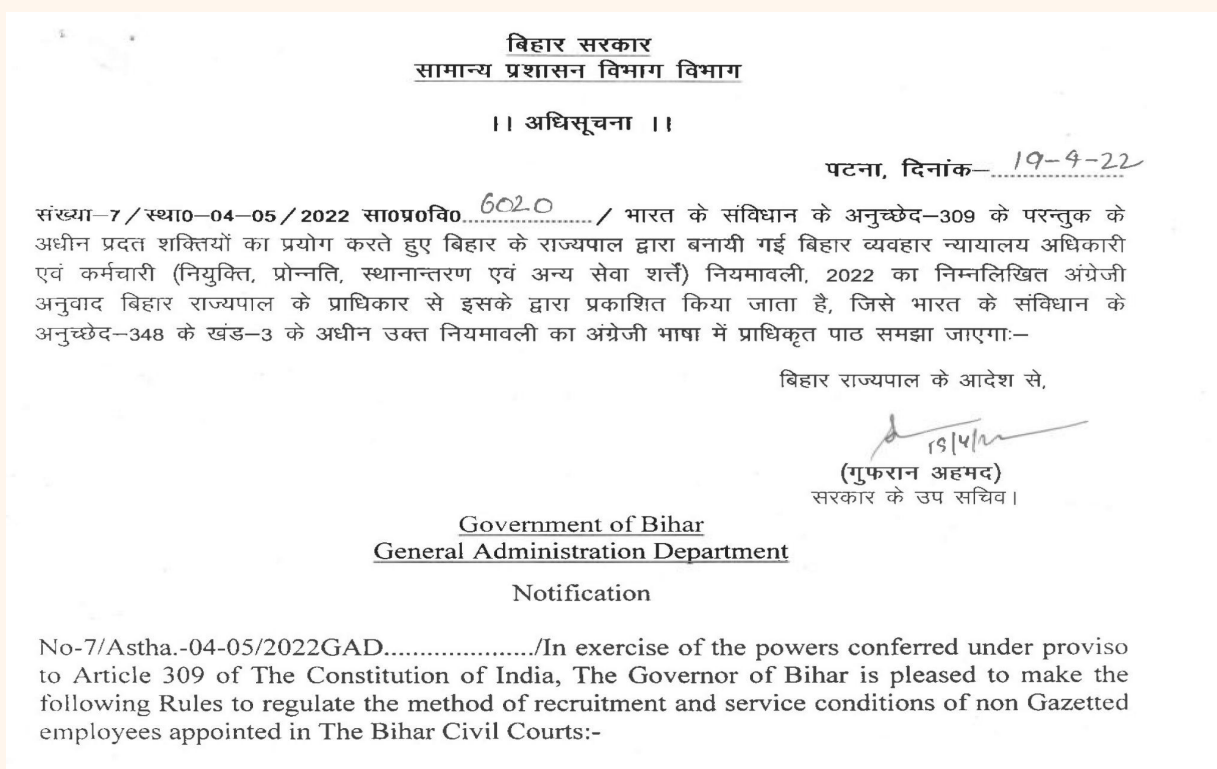
1. Enables serving of Notices/ Summons in electronic form.
2. Posting and recording real-time updates from remote locations reducing inordinate delays in the process of service.
3. Time required for serving Inter-district or Inter-state processes by post is drastically reduced by serving it in electronic form.

4. Transparent tracking of service of process and summons by all stakeholders.

5. GPS connectivity with Bhuvan Maps (India's geo-platform developed by ISRO).

The bailiffs can view the allocated processes on the NSTEP Mobile App. Android smartphones are being provided to bailiffs which are integrated with the court's service modules.

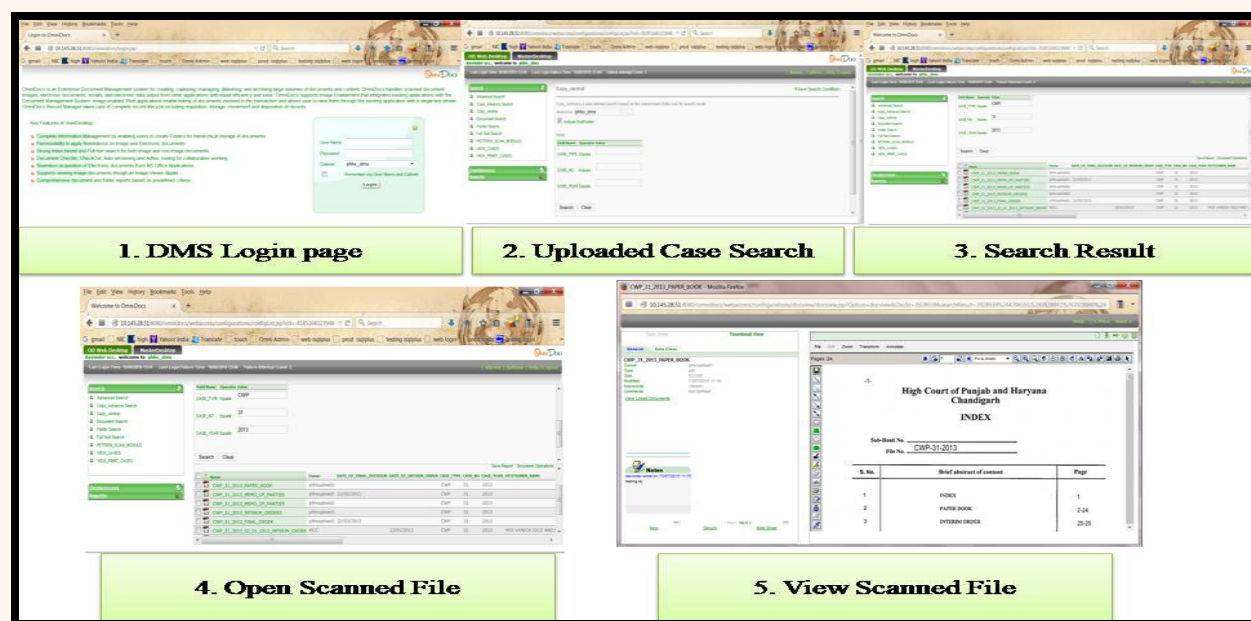
IT Cadre for District Courts has been notified at Bihar



Bihar Civil Court Officers and Staff (Recruitment, Promotion, Transfer

and Other Service Conditions) Rules, 2022 has been notified.

Paperless Software Module Rolled Out By High Court Of Punjab And Haryana

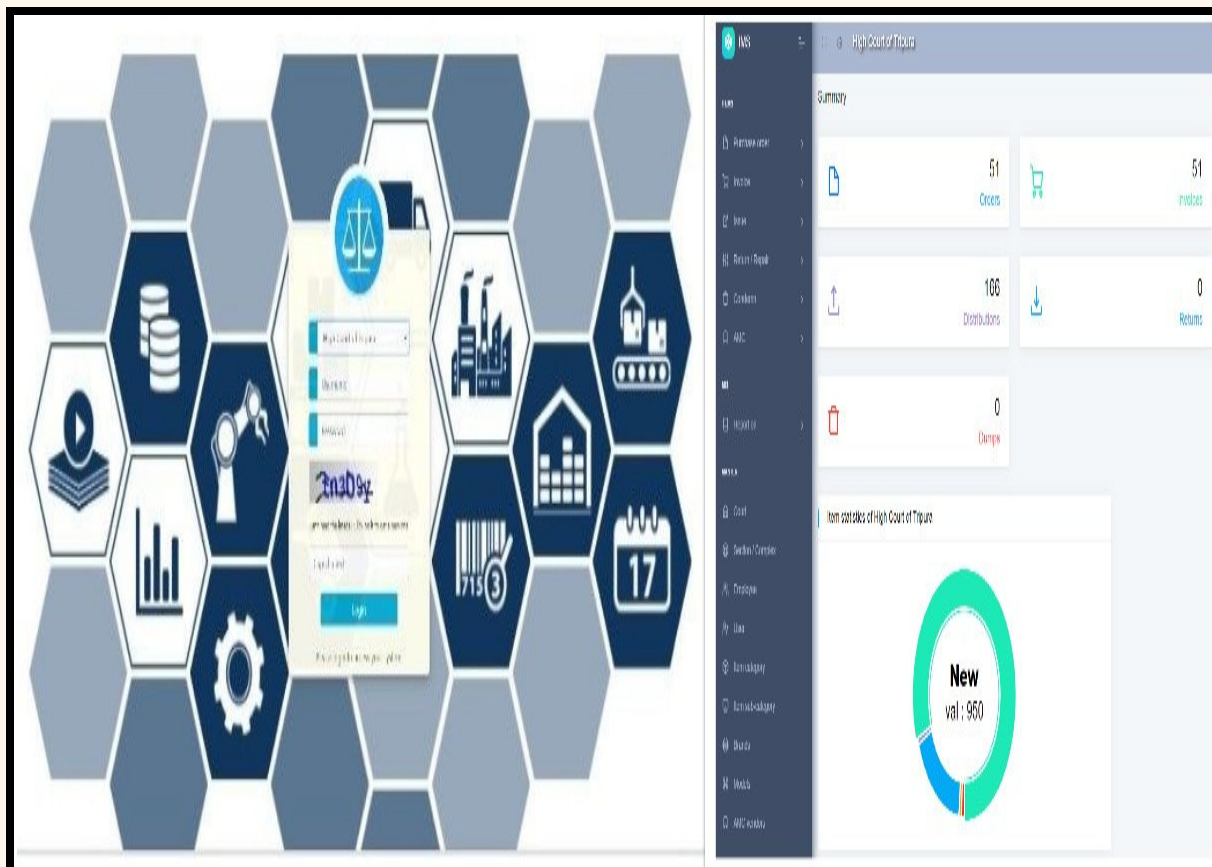


A new module has been developed to raise, track and resolve the issues related to the scanning of paper books. All the data of this High Court is scanned and available on DMS Server. Random Quality check was also done at the time of scanning.

During Covid-19, these scanned paper books were

integrated with ISHiCo for paperless court. For some of the paper books, it was reported by the court staff that the scanned paper books have some issues such as wrong scans, missing pages, incorrect order of pages, etc. This module facilitates the refining of the scanned data available on DMS.

Launching of Inventory Management System (IMS) Software Application by the High Court of Tripura



On 5th April 2022, Hon'ble Mr. Justice Indrajit Mahanty, Chief Justice, High Court of Tripura has launched a software application namely, Inventory Management System (IMS) to maintain a digital

database of all the IT hardware of the High Court of Tripura and its District Judiciary. This software can keep track of all the computer hardware and peripheral items purchased by the High Court of Tripura and

supplied to the District Judiciary by maintaining information like Stock Details, Order Details, Invoice Details, Summary, and Detailed Reports of hardware, section-wise issue report, AMC Report, Item Warranty Status Report, Item History, and Item Return Report. The software further works in breaking down data silos of the Nodal Officers to monitor proper utilisation, distribution, and maintenance of the IT hardware available in the respective Court Complexes. This Software application has been made available on the intranet of all the Court Complexes, which is accessible through e-Courts WAN during the Court's working hours. This Software application(IMS) has been directed to be used by all the Court Complexes of the District Judiciary of Tripura

under the supervision of the Nodal Officers concerned who shall ensure data entry of IT hardware in this software by system assistants. The Nodal Officers have further been directed to periodically verify the reports generated by the IMS software and the entries in the Asset Register maintained in the Court Complexes to eliminate the instances of data mismatch of the IT hardware. This software application has been conceptualised by the Central Project Coordinator of the High Court of Tripura as per the direction of the Hon'ble Judge-in-Charge, ICT including eCourts Project, High Court of Tripura, and the application has been developed by the in-house development team of the Central Project Coordinator.

Virtual Inauguration Of E-Sewa Kendra At Gandacherra Court Complex, Tripura On 13th April 2022



On 13th April 2022 at 4 pm, Hon'ble Mr Justice S. Talapatra, Judge-in-Charge, ICT including eCourts Project, High Court of Tripura and Hon'ble Mr. Justice A. Lodh, Portfolio Judge of Dhalai Judicial District have virtually inaugurated the eSewa Kendra at Gandacherra Court Complex through Video conferencing from the Judges' Lounge of the High Court of Tripura.

Gandacherra Court Complex is the remotest complex among all the Court of the District Judiciary of Tripura as it is geographically located in the hilly terrains of the Dhalai District of Tripura mostly populated by different tribal communities. For this purpose, a brief

programme was organised at Gandacherra Court Complex by the SDJM-cum-Civil Judge (Jr. Div.), Gandacherra where all the Judicial Officers serving in that station, members of the local Bar Association, officials of Civil and Police Administration of the Gandacherra Sub-division and litigants present in the Court have participated. At the High Court of Tripura for the virtual inauguration of the eSewa Kendra, Hon'ble Mr. Justice S. Talapatra, Judge-in-Charge, ICT including eCourts Project, Hon'ble Mr. Justice A. Lodh, Portfolio Judge, Dhalai District and Hon'ble Mr. Justice S.G. Chattopadhyay, Judge, High Court of Tripura was

present. Officers of the Registry of the High Court of Tripura led by Shri D.M. Jamatia, Registrar General and the Technical Team of the High Court were also present. During this virtual inauguration programme, three sites i.e., the High Court at Agartala, the District Court of Dhalai at Ambassa and the Programme venue at Gandacherra were simultaneously connected via video conferencing through the BSNL MPLS Leased Line Network. Shri Goutam Sarkar, District & Sessions Judge of Dhalai District also participated in the programme via video conferencing sitting at the District Headquarters at Ambassa and delivered his welcome speech virtually from Ambassa during the programme. Hon'ble Mr. Justice A. Lodh has emphasised upon the importance of a helpdesk counter in a remote Court Complex like Gandacherra which is meant to serve the need of the Bar Members and the litigants in accessing information pertaining to the justice delivery system. Hon'ble Mr. Justice S. Talapatra, Judge-in-Charge,

ICT including eCourts Project, High Court of Tripura has highlighted the importance of the establishment of eSewa Kendras at each and every Court Complex of Tripura and said that the setting up of eSewa Kendra is a milestone in the eCourts initiative. During his Lordship's deliberation, the various services meant to be provided through the eSewa Kendra were discussed at length and he also requested the Bar Members and litigants to avail these services so that the eSewa Kendra may function with its aim to provide various citizen centric services.

With the inauguration of this eSewa Kendra at Gandacherra Court Complex, the High Court of Tripura has completed setting up of eSewa Kendra at all the 15 Court Complexes of Tripura for which funds were released by the Department of Justice and at present all the Court Complexes of the District Judiciary of Tripura and the Registry of the High Court of Tripura are having functional eSewa Kendra.

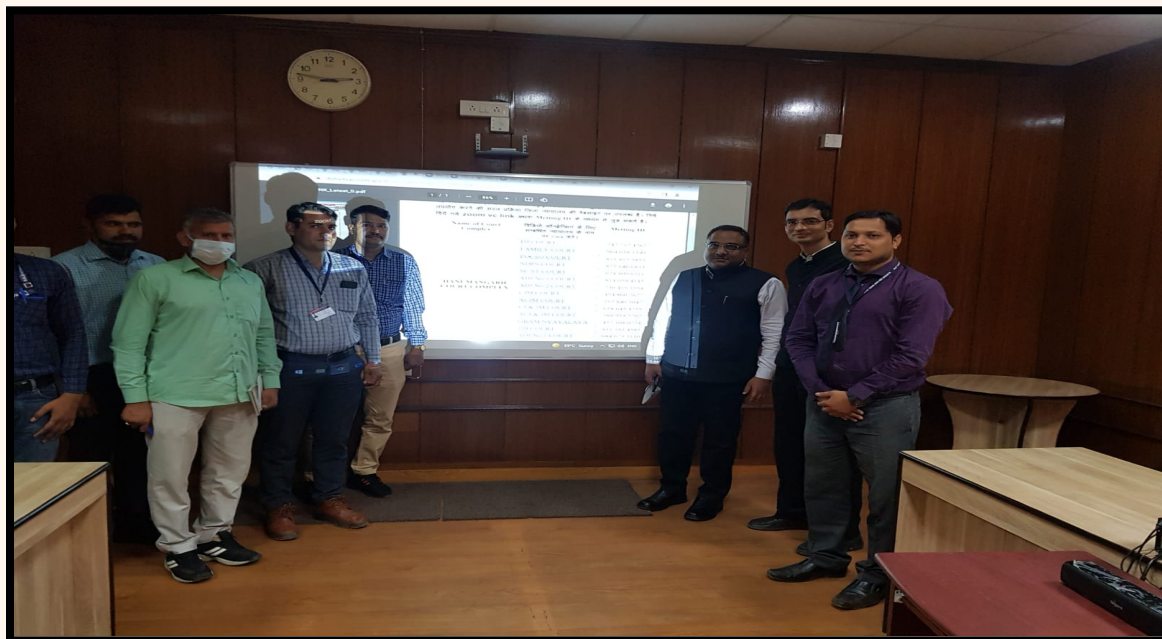
State Wise Launch Of Comprehensive Software Programme For Online Quarterly Return No. Vth by Judicial Officers Of Rajasthan



For the purpose of evaluation of work done by a Judicial Officer, every Judicial Officer has to manually submit a quarterly return to the High Court through the District Judge. In order to accomplish the task in a paperless, scientific, and analytical manner, a Computer Programme has been developed indigenously by the technical team of the Rajasthan High Court which is linked with the CIS of every Court. Initially, this programme was launched on a pilot basis in two Judgeships i.e. Sirohi and Tonk for

preparing quarterly return statements for 1st Quarter of 2022. After successful testing, the programme has been launched for the entire State of Rajasthan w.e.f. 01.04.2022 after the successful E-launch ceremony of this comprehensive programme on 01.04.2022 with the kind blessings of Hon'ble Mr. Justice M.M. Shrivastava, the Acting Chief Justice and Hon'ble Mr. Justice Arun Bhansali, Chairman Steering Committee.

Hands-On Training To Jail Authorities On Video Conferencing Software



In the State of Rajasthan, 1292 Courts, and 95 jails are equipped with VC hardware. Dedicated VC Software (Zoom) and internet connectivity have been provided in 1292 Courts. The production of accused from jails through Video Conferencing will not only save time, and energy and minimise the movements of inmates but also ensure security. In this

series, intensive training has been imparted to a team of five tech-savvy persons nominated by the Director General of Prisons Rajasthan Jaipur on 25.04.2022 at Rajasthan High Court, Jaipur Bench for use. The nominated persons will further impart training to the authorised persons at every jail.

Training on Implementation of mandatory E-Filing of cases in High Court of Madras to the Advocate Master Trainers



Training for the Advocate Master Trainers in the Madurai Bench of Madras High Court at Madurai through Video Conferencing

As per the direction of the Hon'ble Computer Committee, High Court of Madras, the Registry had conducted a training programme to Advocate Master Trainers towards implementation of mandatory e-filing

of cases in the Principal Seat and Madurai Bench of Madras High Court on 19.04.2022 through Video Conferencing.

e-Committee, ECT_3_2022 – ICT Programme of the E-Courts project for new Master Trainers by the Tamil Nadu State Judicial Academy

An Outreach and Awareness Programme (ECT_3_2022) on the ICT initiatives of the e-Courts Project for New Master Trainers was conducted by the Tamil Nadu State Judicial Academy (TNSJA), Chennai in

coordination with the Hon'ble e-Committee Supreme Court of India and the High Court of Madras on 24.04.2022 at Tamil Nadu State Judicial Academy, Chennai.



The Judicial Officer (Master Trainers) has imparted training to the Newly nominated Master Trainers (Judicial Officers) on the following topics viz.,

Overview of e-Courts Project, CIS in District Judiciary, NSTEP, e-Filing, Virtual Courts, e-Payment, Video Conferencing Rules, and e-Filing Rules.

E-Committee ECT Programmes For New Master Trainers & For Advocate/Advocate Clerk Conducted By The Meghalaya Judicial Academy



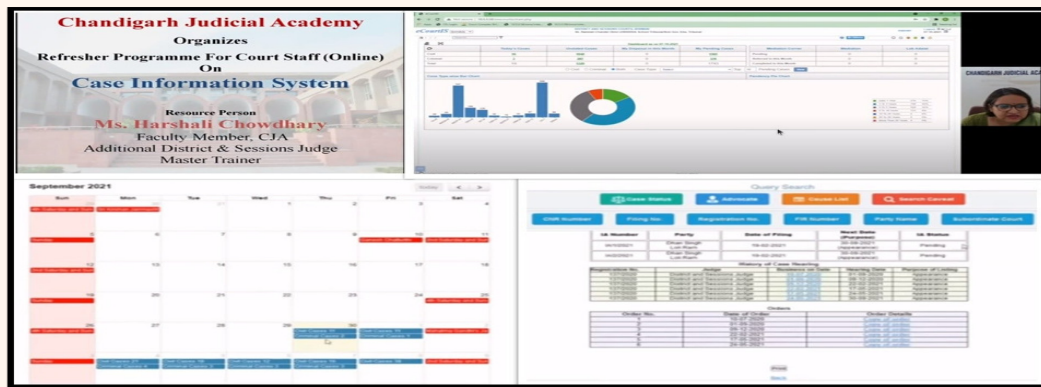
Master Trainer Programme for new Master Trainers under the e-Committee Special Drive Training and Outreach Programme was conducted on the 2nd April 2022 in the Meghalaya State Judicial Academy at Shillong. The proposed six master trainers were trained by the four master trainers, Smti Barisuk Khriam (District and Sessions Judge, Jowai), Shri F S Sangma (Special Judge (POCSO) Shillong), Shri Albert W Lanong (Chief Judicial Magistrate, Resubelpara) and Shri Temsu T M



Sangma (OSD, Meghalaya State Legal Services Authority, Shillong).

ECT-4 2022 Training Programme for advocates / advocates' clerks was conducted on the 22nd April 2022 where 24 nominated advocates from Shillong Bar Association & High Court Bar Association were trained in the Meghalaya State Judicial Academy at Shillong by the Advocate Master Trainer Adv Shyambor Marpan and Adv Farchie G Momin.

e-Committee ECT Program on Case Information Software for Court Staff by Chandigarh Judicial Academy Crosses 21 K Views



Taking the vision forward as put forth by the e-Committee, the Hon'ble Supreme Court of India and the Chandigarh Judicial Academy organised a one-day Refresher Program for Staff on the "Case Information System" on 9.4.2022. The said program was broadcasted live on the YouTube channel of Chandigarh Judicial Academy. The resource person for the online training was Ms. Harshali Chowdhary, a faculty member and session judge master trainer at the

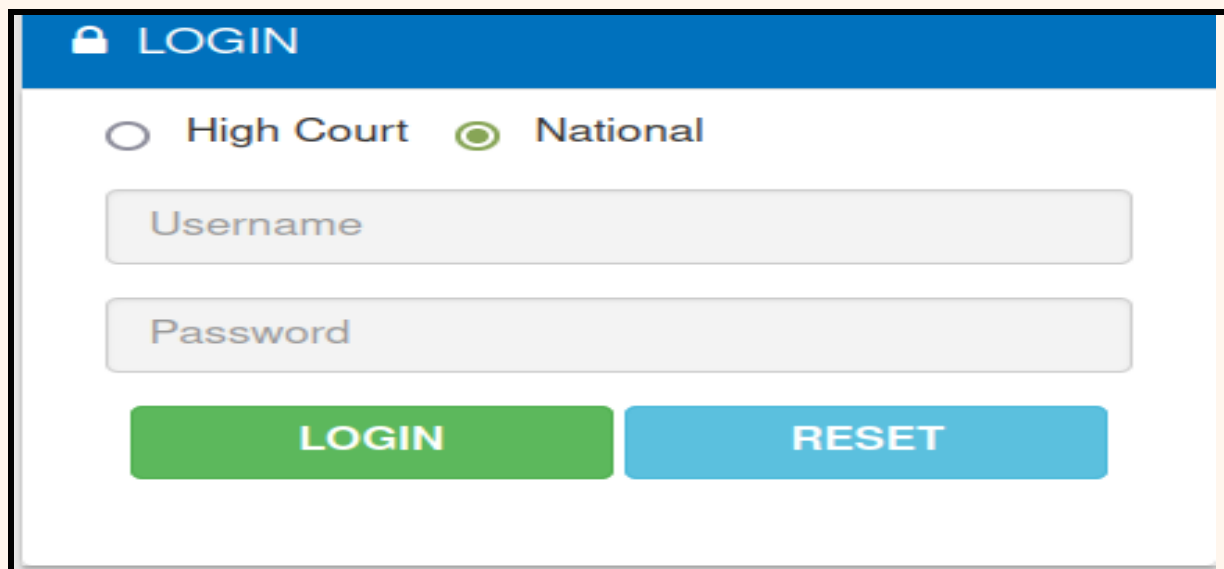
Chandigarh Judicial Academy. The program was divided into three parts: (i)Introduction of CIS; (ii)Q Menu; and (iii)Configure Establishment.

The target audience of the program was the Court Staff across Punjab, Haryana, and UT Chandigarh. The entire program had a total viewership of 21000 views and has been received positively with thunderous applause. The said program is available on the YouTube channel of Chandigarh Judicial Academy for future reference:

<https://youtu.be/vWhujP-8E5w>

Court and case management through NJDG (part -4)

National Judicial Data Grid (NJDG) Admin Login

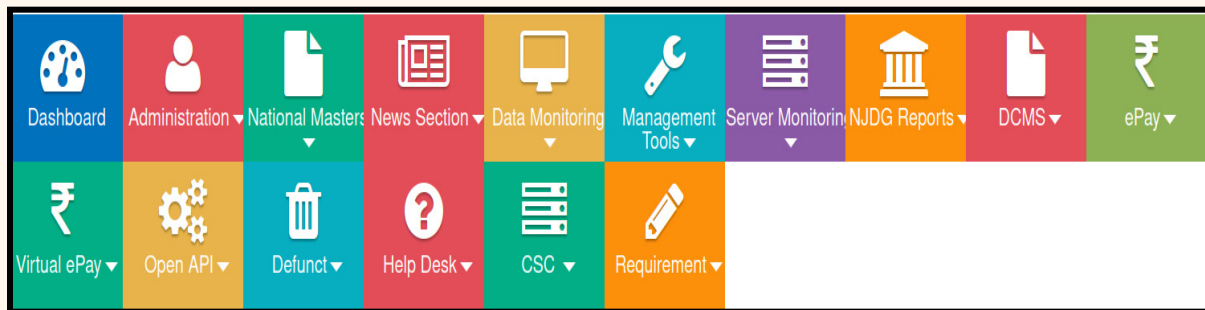


The screenshot shows the NJDG Admin Login interface. It features a blue header bar with a lock icon and the text "LOGIN". Below the header, there are two radio buttons: "High Court" (unselected) and "National" (selected). Underneath the radio buttons are two text input fields labeled "Username" and "Password". At the bottom, there are two buttons: a green "LOGIN" button and a blue "RESET" button.

Administrative Judges can use Admin login to NJDG for a variety of administrative purposes. This login for Admin can be created by the respective Central Project Coordinators of the High Courts for the portfolio Judges of High Courts, Principal District Judges, Chief

Judicial Magistrates, and other Administrative Registrars, as per the administrative requirement of each High Court. The login through the Admin user ID will open up a variety of tabs, as shown in the screenshot below, which can be used as a Court and Case Management tool by the Administrative Judges.

Admin Main Tabs



The Admin Login has several tab options in the NJDG as shown above under the following headings: Dashboard, Administration; National Masters; News Section; Data Monitoring;

Management Tools; Server Monitoring; NJDG Reports DCMS; E-Pay; Virtual E-Pay; Open API; Defunct; Help Desk; CSC; and Requirement.

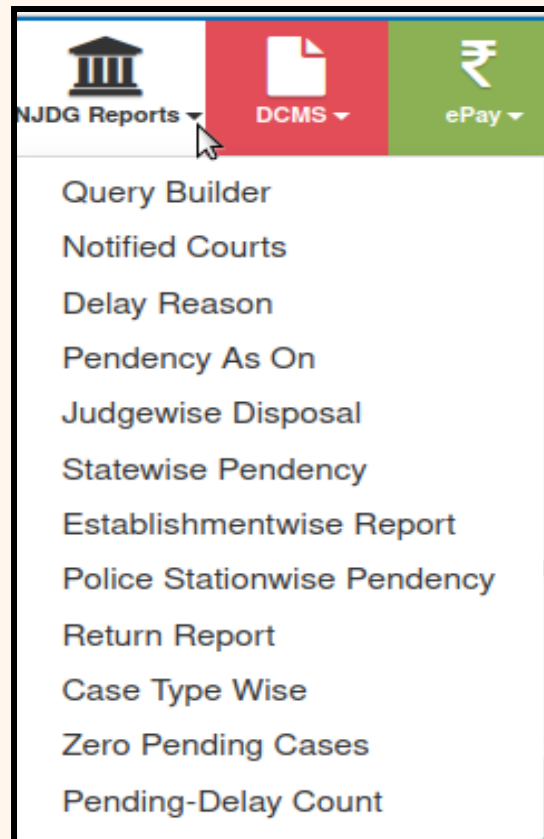
Admin Sub menus

Under each of the main NJDG tabs, a bundle of sub-menus are available. For example, under the tab “Data Monitoring”, there are 15 sub-menus as shown on the right side of the screenshot above. It includes options such as Year Wise Victim Count, Email Sent Count, Mobile Email Details, Court Complex Report,

Summary Report of Courts, etc. Similarly, under the tab “NJDG”, several important sub-menus are made available, including Query Builder, Return Report, Judgewise Disposal, Establishment-wise Reports, Police Station-wise Pendency, Case Type Wise, etc. The list of sub-menus is available under

the “NJDG” tab and is also captured in the screenshot herewith. These NJDG reports can be put to multiple uses. For example, if a crime meeting is arranged, the details of the station-wise pendency report of NJDG reports can be utilised for

review and discussion of a crime meeting. These data are real-time statistics that can be put to use to improve the efficiency of various Courts. The other tabs and their submenus are tabulated herewith for easy reference.



(to be continued).....

e-Courts Statistics:

No. of cases dealt through Video Conferencing in High Courts/ District Courts during the lockdown as of 30 April 2022

S. No.	High Court	Total No. of cases dealt through Video Conferencing in High Court and Bench			Total No. of cases dealt on Video Conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
1	Allahabad	22-3-2020	31-03-2022	240838	22-3-2020	31-03-2022	2879359	3120197
2	Andhra Pradesh	26-3-2020	30-04-2022	53536	26-3-2020	30-04-2022	684471	738007
3	Bombay	1-2-2022	30-04-2022	17151	1-2-2022	30-04-2022	20407	37558
4	Calcutta	22-3-2020	31-03-2022	128000	22-3-2020	31-03-2022	71422	199422
5	Chhattisgarh	22-3-2020	30-04-2022	102893	22-3-2020	30-04-2022	31201	134094
6	Delhi	22-3-2020	30-04-2022	317209	22-3-2020	30-04-2022	2996145	3313354
7	Gauhati - Arunachal Pradesh	22-3-2020	01-03-2022	2291	22-3-2020	04-01-2022	8128	10419
8	Gauhati - Assam	23-3-2020	30-04-2011	165318	26-3-2020	30-04-2022	276809	442127
9	Gauhati - Mizoram	23-3-2020	30-04-2022	3963	23-3-2020	30-04-2022	13268	17231
10	Gauhati - Nagaland	22-3-2020	30-04-2022	77	22-3-2020	30-04-2022	107	184
11	Gujarat	23-3-2020	31-03-2022	33721	23-3-2020	31-03-2022	186447	220168
12	Himachal Pradesh	22-3-2020	01-05-2022	91952	22-3-2020	01-05-2022	35661	127613

13	Jammu and Kashmir	22-3-2020	30-04-2022	256232	22-3-2020	30-04-2022	287744	543976
14	Jharkhand	22-3-2020	30-04-2022	213104	22-3-2020	30-04-2022	631909	845013
15	Karnataka	23-3-2020	30-04-2022	780305	23-3-2020	30-04-2022	112324	892629
16	Kerala	22-3-2020	30-04-2022	154043	24-3-2020	30-04-2022	488725	642768
17	Madhya Pradesh	23-3-2020	31-03-2022	664649	23-3-2020	31-03-2022	704367	1369016
18	Madras	26-3-2020	30-04-2022	1423438	26-3-2020	30-04-2022	305503	1728941
19	Manipur	15-4-2020	31-03-2022	38515	15-4-2020	31-03-2022	15262	53777
20	Meghalaya	22-3-2020	30-04-2022	1615	22-3-2020	30-04-2022	13287	14902
21	Orissa	23-3-2020	31-03-2022	256676	19-3-2020	31-03-2022	212551	469227
22	Patna	24-3-2020	30-04-2022	242047	24-3-2020	30-04-2022	1805852	2047899
23	Punjab and Haryana	23-3-2020	30-04-2022	581047	23-3-2020	30-04-2022	670111	1251158
24	Rajasthan	22-3-2020	30-04-2022	224972	22-3-2020	30-04-2022	177267	402239
25	Sikkim	24-3-2020	30-04-2022	472	24-3-2020	30-04-2022	6560	7032
26	Telangana	22-3-2020	30-04-2022	298589	22-3-2020	30-04-2022	190327	488916
27	Tripura	22-3-2020	30-04-2022	10502	22-3-2020	30-04-2022	10436	20938
28	Uttarakhand	15-4-2020	30-04-2022	73406	15-4-2020	30-04-2022	40899	114305
	Total			6376561			12876549	19253110

Statistics of Virtual Courts – As of 30 April 2022

Sr. No	Virtual Court Name	Received	Proceedings completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	54028	53286	266	14571	10160081
2	Chhattisgarh Traffic Department	81	80	0	31	64500
3	Haryana Traffic Department	8204	1553	12	141	123601
4	Himachal Pradesh Traffic Department	8407	6959	4	127	464753
5	Jammu Traffic Department	509	433	15	159	231460
6	Karnataka Traffic Department	20051	20020	119	14649	68242980
7	Kashmir Traffic Department	71731	53574	370	16289	8113333
8	Kerala Traffic Department	42238	37403	107	6587	3379941
9	Kerala Transport Department	197012	154959	644	25808	32188151
10	Maharashtra Transport Department	27426	12100	20	741	1797905
11	Notice Branch Delhi Traffic Department	9194856	9098744	34809	896923	644638355
12	Odisha Traffic CTC-BBSR Commissionerate	53596	46457	112	4109	4057501
13	Pune Traffic Department	6080	6056	16	467	93350
14	Tamil Nadu Traffic Department	85022	81648	716	25830	200388760
15	Uttar Pradesh Traffic Department	2462610	2278237	4316	111225	66830425
16	Virtual Court Delhi (Traffic)	3122832	3098373	87164	1329728	1436091982
	Total	15355642	14949895	128691	2447392	2476867085

Status of implementation of NSTEP as of 30.04.2022

S.No	High Court	Server Processes as on 04.01.2022	Server Processes as on 30.04.2022	Progress Percentage
1	Andhra Pradesh	695	119	17.12
2	Assam	4350	5256	120.83
3	Bihar	12071	36023	298.43
4	Chandigarh	3	3	100.00
5	Chhattisgarh	12428	8294	66.74
6	Delhi	16761	26105	155.75
7	DNH at Silvassa	4	4	100.00
8	Gujarat	45	45	100.00
9	Haryana	3	3	100.00
10	Himachal Pradesh	1653	2578	155.96
11	Jammu and Kashmir	33	33	100.00
12	Jharkhand	11	10	90.91
13	Karnataka	514	514	100.00
14	Kerala	135574	159501	117.65
15	Madhya Pradesh	86	97	112.79
16	Maharashtra	24170	38537	159.44
17	Manipur	55896	96352	172.38
18	Mizoram	229	378	165.07
19	Orissa	127	145	114.17
20	Puducherry	5	3	60.00
21	Punjab	437	2331	533.41
22	Rajasthan	15339	18810	122.63
23	Sikkim	27089	28113	103.78
24	Tamil Nadu	2479	2702	109.00
25	Telangana	61301	113324	184.86
26	Tripura	39439	38171	96.78
27	Uttar Pradesh	9680	14853	153.44
	Implemented	38451	73415	190.93

Status of implementation of Rules of V.C as of 30 April 2022

S.No	High Court	Whether the Rules of Video conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Status of Implementation of Rules of e-Filing as of 30 April 2022

S.No.	High Court	Whether Rules of e-Filing is implemented in High Court	Whether Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	18	17
	Not Implemented	10	11

Status of implementation of e-Sewa Kendras as of 30 April 2022

S.No	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	0
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	6
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	10
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	23
18	Madras	Yes	Yes	2
19	Manipur	yes	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	111
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	27
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	1
	Implemented	26	22	500
	Not Implemented	2	6	

Status of implementation of Justice Clock in High Courts

Sr. No	High Court	No. of items for which funds were released	No. of items procured/purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	0
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	0
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	0
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	32

Status of implementation of e-Payments as of 30 April 2022

S.No	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	Yes
	Implemented	23	17
	Not Implemented	5	11

Status of implementation of ICJS as of 30 April 2022

S.No	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

Status of eFiling in High Courts as of 30 April 2022

S.No	High Court	eFiling No. Generate Case
1	Patna	162409
2	Gujarat	43395
3	Punjab & Haryana	11006
4	Orissa	6705
5	Karnataka	3958
6	Rajasthan High Court, Jaipur Bench	3866
7	Principal Seat of Madras High Court	1777
8	Rajasthan High Court, Jodhpur	1631
9	High Court of Jammu & Kashmir, Jammu	1496
10	Andhra Pradesh	1385
11	Karnataka, Kalaburagi Bench	1380
12	Sikkim	1112
13	Principal Bench Bombay - Appellate Side	746
14	Tripura	658
15	Himachal Pradesh	643
16	Telangana	597
17	Principal Bench Bombay - Original side	534
18	Karnataka, Dharwad Bench	516
19	Calcutta High Court, Appellate Side	467
20	Jharkhand	380
21	High Court of Bombay - Aurangabad Bench	312
22	Calcutta High Court, Original Side	283
23	Madurai Bench of Madras High Court	196
24	Chhattisgarh	186
25	Uttarakhand	80
26	High Court of Bombay - Nagpur Bench	33
27	Gauhati (Principal Seat)	18
28	High Court of Jammu & Kashmir, Srinagar	17
	Total	245786

Cases registered and disposed in the District and Taluka Courts during the pandemic from 25-03-2020 to 30-04-2022

S. no.	State	Pending as on 25-03-2020			Registered between 25-03-2020 - 30-04-2022			Disposed between 25-03-2020 - 30-04-2022			Pending as on 30-04-2022
		Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Total
1	Uttar Pradesh	1771966	6053661	7825627	728616	6220325	6948941	618468	4032005	4650473	10124095
2	Maharashtra	1261405	2708617	3970022	805335	2144108	2949443	551674	1435784	1987458	4932007
3	Bihar	407500	2536138	2943638	125090	1018634	1143724	41647	650636	692283	3395079
4	West Bengal	517700	1794803	2312503	220662	790922	1011584	122494	534036	656530	2667557
5	Rajasthan	464030	1250630	1714660	301701	1420296	1721997	229622	1088941	1318563	2118094
6	Orissa	266989	1064157	1331146	106128	438414	544542	65249	253345	318594	1557094
7	Madhya Pradesh	332850	1164566	1497416	232425	1455098	1687523	172763	1096271	1269034	1915905
8	Kerala	430634	1124740	1555374	354871	1217757	1572628	266670	913823	1180493	1947509
9	Gujarat	432948	1162612	1595560	275776	2047847	2323623	257506	1765749	2023255	1895928
10	Karnataka	780698	836902	1617600	557343	2581642	3138985	449939	2448742	2898681	1857904
11	Tamil Nadu	681085	517689	1198774	491900	1934752	2426652	395154	1827849	2223003	1402423
12	Delhi	190950	674084	865034	199716	601811	801527	145960	404854	550814	1115747
13	Haryana	322588	570308	892896	285174	879618	1164792	161736	549734	711470	1346218

14	Punjab	286557	388767	675324	295485	829260	1124745	174913	688108	863021	937048
15	Andhra Pradesh	316213	257894	574107	243821	453566	697387	145192	335597	480789	790705
16	Telangana	257444	341366	598810	191426	597315	788741	116275	448192	564467	823084
17	Jharkhand	70350	315789	386139	44203	508243	552446	22799	409362	432161	506424
18	Assam	73997	242058	316055	64177	267492	331669	48544	155181	203725	443999
19	Himachal Pradesh	126364	176030	302394	132447	573216	705663	102158	438145	540303	467754
20	Chhattisgarh	57709	228374	286083	49500	382646	432146	34667	292884	327551	390678
21	Uttarakhand	37461	179632	217093	39425	302115	341540	32097	200965	233062	325571
22	Jammu & Kashmir	76765	114070	190835	67928	220319	288247	48251	178402	226653	252429
23	Chandigarh	18454	31930	50384	15155	38328	53483	9798	19152	28950	74917
24	Goa	22467	28205	50672	13990	41403	55393	10726	38465	49191	56874
25	Puducherry	14589	16735	31324	15341	29795	45136	15733	26622	42355	34105
26	Tripura	8104	19934	28038	8042	53913	61955	6764	46150	52914	37079
27	Meghalaya	3621	10397	14018	3026	15345	18371	2246	13864	16110	16279
28	Manipur	6173	3695	9868	7052	14217	21269	4891	13679	18570	12567
29	Mizoram	1714	2993	4707	2839	5563	8402	2241	4974	7215	5894
30	DNH at Silvasa	1547	1631	3178	1036	2342	3378	768	2077	2845	3711

31	Nagaland	272	1612	1884	381	1175	1556	198	469	667	2773
32	Diu and Daman	1151	1174	2325	1400	2640	4040	1145	2315	3460	2905
33	Sikkim	522	905	1427	2365	4373	6738	2115	4078	6193	1972
34	Ladakh	331	309	640	721	1367	2088	547	1193	1740	988
	Total:	9236634	23719808	32956442	5570680	25817189	31387869	3973159	19427764	23400923	40943388

Status of eFiling in District Courts as of 30 April 2022

S.No	High Court	eFiling No. Generate Case
1	Delhi	258777
2	Tamil Nadu	32938
3	Karnataka	28268
4	Himachal Pradesh	27351
5	Rajasthan	2321
6	Madhya Pradesh	1132
7	Haryana	1071
8	Sikkim	1006
9	Punjab	412
10	Chhattisgarh	187
11	Jammu & Kashmir	14
12	Chandigarh	14
13	West Bengal	9
14	Assam	6

Training/Awareness Programme during April 2022

Training/Awareness Programme for Advocates/Advocate Clerks/ Staffs/ Judicial Officers during April 2022				
High Court/ Institutions	Month	Programme Details	Participants	Participants
Gujarat State Judicial Academy	March & April, 2022	Training Programme of CIS (Core and Periphery)	Staff of High Court of Gujarat	361
Gujarat State Judicial Academy	March & April, 2022	Conduct of Nstep for the Process Servers/Bailiffs of the District Judiciary	Process Servers/Bailiffs	1019
Gujarat State Judicial Academy	March & April, 2022	Institutional Training (First Phase) of the Induction Training	Newly Recruited Civil Judges and JMFC Batch I	29
Meghalaya State Judicial Academy	02.04.2022	Master Trainer Programme for New Master trainers	Nominated New Master Trainers	6
Judicial Academy, Jharkhand	03.04.2022	Court Management through CIS	Judicial Officers	53
Judicial Academy, Assam	09.04.2022 & 10.04.2022	Master Trainer Programme for New Master Trainers of ECMT & Upated features of CIS	Systems Officers & Systems Assistants of the Subordinate Courts of Assam	30
Maharashtra Judicial Academy	16.04.2022 & 17.04.2022	ICT & eCourts Induction Programme	Newly recruited Direct District Judges	6
Judicial Training & Research Institute, UP	17.04.2022	Refresher programme for Court Staffs & N step Training	Central Nazir, Amins & Process Servers of All the District Court of UP	1748

Judicial Academy, Jharkhand	18.04.2022	Refresher programme for Court Staffs & N step Training	Administrative Head, Nazarat, Process Servers	253
Judicial Academy, Jharkhand	19.04.2022	CIS hands on Training	Civil Judge Jr. Div.	225
Madras	19.04.2022	Training On Implementation Of Mandatory E-Filing Of Cases In High Court	Advocate Master Trainers	37
Judicial Academy, Jharkhand	20.04.2022	CIS hands on Training	Civil Judge Sr. Div.	122
Judicial Academy, Jharkhand	21.04.2022	CIS hands on Training	District Judges	118
Uttarakhand Judicial & Legal Academy	23.04.2022	1st Phase – Training programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head Staff & Court Managers from every District	76
High Court of Andhra Pradesh	23.04.2022	Refresher programme for Court Staff	Staff of District Judiciary	130
Judicial Training & Research Institute, UP	24.04.2022	Training Programme for Advocates/Advocate Clerks on Ecourts Project at District Level	Advocates / Advocate's Clerk	135
Tamil Nadu State Judicial Academy	24.04.2022	Master Trainer Programme for New Master trainers	Resource Persons / Master Trainers	82
Rajasthan	25.04.2022	Hands on Training to Jail Authorities on Video Conferencing Software	Core Team consisting of five techno-savvy persons of Jail HQ	5
West Bengal Judicial Academy	27.04.2022 to 29.04.2022	Master Trainer Programme for New Master trainers	Nominated New Master Trainers	38

Rajasthan State Judicial Academy	28.04.2022	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head Staff & Court Managers from every District	175
West Bengal Judicial Academy	30.04.2022	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Youtube Views – 1331	1331
Uttarakhand Judicial & Legal Academy	30.04.2022	Programme for Technical Staffs of District Courts	Technical Staffs of District Court	51
Total				6030

Status of eFiling 3.0 in District Courts

S.No	State	Numbers
1	Total Cases Final Submitted Kerala	42588
2	Total Cases Final Submitted Maharashtra	7438
3	Total Cases Final Submitted Orissa	993
	Total Cases Submitted	51019
